

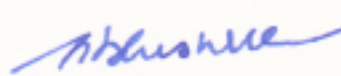

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 140/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: MIS ASREC (India) Ltd vs. MIS Shashi oils and Fats Pvt Ltd.  
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B code of 2016.

Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND	ADVOCATE	PETITIONER	
2.	SUDHIR KR GOEL	MD	Shashi oils & Fats Pvt Ltd	

CP No. (IB) 140/ALD/2017

Shri Abhishek Anand for the Petitioner-Financial Creditor. Shri Sudhir Kumar Goel, Managing Director of the Corporate Debtor Company present in person. He informed that reply / objection on behalf of the Corporate Debtor Company could not be filed because he met with an accident and there was some death in his family.

Therefore, a further opportunity be provided for filing objection/reply to the present I.B. petition. Such request is strongly opposed by the learned counsel for the petitioner.

Having heard the submission of both parties and by considering circumstances of the present case, the Corporate Debtor Company is granted liberty to file a formal application for recalling our previous order and for seeking of permission for filing objection/ comments to the present petition as well as on waiver of the cost imposed against it.

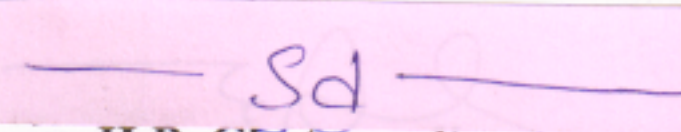
After filing of such application, this court after hearing the counsel for both parties may consider whether permission for filing objection by the Corporate Debtor Company can be granted and the cost imposed can be waived or otherwise?

Notwithstanding the above, the Corporate Debtor Company is expected get ready its objection/ reply by next date of hearing on 27<sup>th</sup> February.

The matter to be listed on 27<sup>th</sup> March, 2018.

Date: 15/02/2018

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)